

MARRIAGE LAWS ACT, 2003

50 of 2003

[23rd December, 2003]

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MARRIAGE LAWS ACT, 2003

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An Act further to amend the Special Marriage Act, 1954 and the Hindu Marriage Act, 1955. BE it enacted by Parliament in the Fifty-fourth Year of the Republic of India as follows:--

CHAPTER 1

PRELIMINARY

1. Short title :-

Section This Act may be called the Marriage Laws(Amendment) Act, 2003.

CHAPTER 2

2. Amendment of section 31 :-

Section

In the Special Marriage Act, 1954 (43 of 1954) (hereinafter referred to as the Special Marriage Act), in section 31, in sub-section (1), after clause (iii), the following clause shall be inserted, namely:-- "(iiia) in case the wife is the petitioner, where she is residing on the date of presentation of the petition; or".

3. Amendment of section 39 :-

Section In section 39 of the Special Marriage Act, in sub-section (4), for the words "period of thirty days", the words "period of ninety days" shall be substituted.

CHAPTER 3

AMENDMENTS TO THE HINDU MARRIAGE ACT, 1955

4. Amendment of section 19 :-

Section

In the Hindu Marriage Act, 1955 (25 of 1955) (hereinafter referred to as the Hindu Marriage Act) , in section 19, in sub-section (1), after clause (iii), the following clause shall be inserted, namely:-- "(iiia) in case the wife is the petitioner, where she is residing on the date of presentation of the petition, or".

5. Amendment of section 28 :-

Section In section 28 of the Hindu Marriage Act, in sub-section (4), for the words "period of thirty days", the words "period of ninety days" shall be substituted.

CHAPTER 3

MISCELLANEOUS

4. Amendment of section 19 :-

Section

In the Hindu Marriage Act, 1955 (25 of 1955) (hereinafter referred to as the Hindu Marriage Act) , in section 19, in sub-section (1), after clause (iii), the following clause shall be inserted, namely:-- "(iiia) in case the wife is the petitioner, where she is residing on the date of presentation of the petition, or".

5. Amendment of section 28 :-

Section In section 28 of the Hindu Marriage Act, in sub-section (4), for the words "period of thirty days", the words "period of ninety

days" shall be substituted.